

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA
UNSTARRED QUESTION NO-2811
ANSWERED ON- 12/08/2026

IMPLEMENTATION STATUS OF PM RAHAT SCHEME

2811. SHRI NEERAJ DANGI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is aware of the fact that a large number of deaths resulting from road accidents can be prevented if timely medical treatment is provided;

(b) if so, the number of road accident victims in the country benefited from the Prime Minister-Road Accident Victims' Hospitalisation and Assured Treatment (PM RAHAT) scheme so far and the State-wise/Union Territory-wise details thereof;

(c) the amount paid to the hospitals under the said scheme till date and the details of pending demands; and

(d) the steps being taken by Government to ensure the effective implementation of the scheme, registration of more and more hospitals and ensuring treatment within one hour of accident?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) In accordance with the legal mandate under Section 162 of the Motor Vehicles Act, 1988, the PM-RAHAT (Road Accident Victims' Hospitalisation and Assured Treatment) scheme was launched for nationwide implementation on 13.02.2026, with the primary objective of reducing fatalities due to road accidents by ensuring timely and uninterrupted medical care to road accident victims including during the critical Golden Hour i.e., the time period lasting one hour following a traumatic injury during which there is highest likelihood of preventing death by providing prompt medical care. The scheme provides treatment cover upto Rs. 1.5 lakh per victim, subject to a maximum cap of 7 days from the date of accident on any category of road. Further, the treatment cover will be available to all those victims who are involved in road accidents caused by use of motor vehicles.

As on 31.07.2026 since the launch of the scheme for nation-wide implementation on 13.02.2026, a total of 22,481 victims have benefitted from the scheme across 34 States/UTs. The State/UT-wise details are attached as Annexure-I.

Against the total amount of the claims raised by the hospitals, State Health Agencies (SHA) have approved claims amounting to Rs.12.59 Crores. Out of which, Rs.10.56 Crores have been paid to the hospitals.

(d) As per the Scheme guidelines notified vide S.O. 2489 (E) dated 04th June, 2025, designated hospitals under the Scheme, including empanelled hospitals under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) that comply with the guidelines issued by the National Health Authority (NHA) for this scheme shall be deemed designated hospitals for the purposes of the Scheme.

Further, States & UTs are advised to designate and onboard additional hospitals based on detailed guidelines dated 20.5.2025 issued by NHA.

Denial of admission or treatment under the Scheme amounts to non-compliance with the applicable Scheme provisions. States/UTs are empowered to take action under laws regulating clinical establishments, including the Clinical Establishments (Registration and Regulation) Act, 2010, or the corresponding State-specific laws. Further, the hospital empanelment guidelines provide for disciplinary proceedings, suspension and de-empanelment in cases of non-compliance.

To ensure that victim reaches the hospital within Golden Hour, convergence with the 112 Emergency Response Support System (ERSS) has been established, so that a victim or Good Samaritan may dial 112 and obtain details of the nearest designated hospital and also seek ambulance support.

ANNEXURE REFERRED TO IN REPLY TO PARTS (A) TO (C) OF THE RAJYA SABHA UNSTARRED QUESTION NO. 2811 FOR ANSWER ON 12.08.2026 ASKED BY SHRI NEERAJ DANGI REGARDING IMPLEMENTATION STATUS OF PM RAHAT SCHEME.

Annexure-I

S.No.	State/UTs	Cases Approved	Discharged from Scheme post no response from Police within prescribed timelines	Life threatening cases not found eligible under the scheme by State Police*	Grand Total
1	Gujarat	6,416	474	146	7,036
2	Madhya Pradesh	6,275	336	150	6,761
3	Assam	968	1,089	34	2,091
4	Uttar Pradesh	679	168	40	887
5	Jammu Kashmir And	680	57	12	749
6	Andhra Pradesh	391	244	42	677
7	Chhattisgarh	371	257	16	644
8	Haryana	431	44	17	492
9	Odisha	380	58	32	470
10	Himachal Pradesh	355	7	13	375
11	Tripura	267	77	31	375
12	Puducherry	223	107	4	334
13	Karnataka	154	136	37	327
14	Rajasthan	211	91	9	311

15	Maharashtra	49	197	54	300
16	Tamil Nadu	46	98	6	150
17	Kerala	31	106	1	138
18	Bihar	84	5	9	98
19	Meghalaya	76	19		95
20	Punjab	5	21	1	27
21	Chandigarh	15	5		20
22	The Dadra And Nagar Haveli And Daman And Diu		18		18
23	Jharkhand	13	4		17
24	Uttarakhand	7	9		16
25	Delhi		15		15
26	Sikkim	11	4		15
27	Ladakh	6	8		14
28	Telangana	2	7	3	12
29	West Bengal	1	4	1	6
30	Arunachal Pradesh		4		4
31	Andaman And Nicobar Islands		3		3
32	Goa	1	1		2
33	Manipur	1			1
34	Mizoram		1		1

	Total	18,149	3,674	658	22,481
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*Note: Cases which are marked as life threatening by hospital administration are eligible for treatment under the scheme till the time the case is rejected by police on e-DAR or 48 hours whichever is earlier
